## GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO.977 TO BE ANSWERED ON 18.09.2020

#### REGISTRATION CHILD CARE INSTITUTIONS

### 977. SHRI UPENDRA SINGH RAWAT:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has directed States to ensure that all the Child Care Institutions (CCIs) are to be registered and linked with the country's apex body CARA;
- (b) if so, the details of all the registered and non-registered CCIs working in the country, State/UT-wise, including Uttar Pradesh;
- (c) whether the Government has directed the States to set up Child Welfare Committees in each district; and
- (d) if so, the details thereof?

#### **ANSWER**

## MINISTER WOMEN AND CHILD DEVELOPMENT (SRIMATI SMRITI ZUBIN IRANI)

- (a) Yes, Sir.
- (b) As per the report submitted by the States/UTs, there are 7039 institutions registered as on 31.01.2020 under Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act). In order to ensure that all Child Care Institutions (CCIs) are registered, the Minister of Women and Child Development had written to all the Chief Ministers of States/Administrators of UTs on 29.09.2017. The Minister has also written a letter to all the Member of Parliament and Member of Legislative Assembly of India on 16.09.2020 and requested them to monitor the functioning of these institutions in their constituency and request the concerned authority to get all the institutions, where children are residing, registered under JJ Act. Minister also requested that related issues may be raised during the quarterly District Development Coordination and Monitoring Committee (DISHA) meetings.
- (c) & (d) As per section 27 of the JJ Act, 2015 each State/UT is required to constitute one or more Child Welfare Committee (CWC) for every district.

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